

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

422/2016

IN THE MATTER OF:

Bank of Baroda APPLICANT / PETITIONER
Vs
Metaphor Exports Pvt. Ltd. RESPONDENT

SECTION:

Under Section 433(e), 434 & 439

Order delivered on 14.08.2018

Coram:

CHIEF JUSTICE (Rtd.) M.M.KUMAR
Hon'ble President

S.K. MOHAPATRA
Hon'ble Member (T)

PRESENTS:

For the Applicant/petitioner: Mr. Amol Vyas, Advocate with Mr. Ankit Jain,
PCS for RP

For the Respondent: Mr. Hrishikesh Barvan and Mr. Siddhant
Kaushik, Advocates

ORDER

The order dated 30.07.2018 filed in CA No. 340(PB)/2018 has been complied with. The documents concerning the sale of mortgage property under Section 13(4) of Securitization Act have been filed which are taken on record.

Order reserved.

Sdl

(M.M. KUMAR)
PRESIDENT

Sdl

(S.K. MOHAPATRA)
(MEMBER TECHNICAL)

14.08.2018
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